

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

UNSTARRED QUESTION NO.883

ANSWERED ON 08.12.2025

DISCHARGE OF UNTREATED SEWAGE INTO KAUSHALYA RIVER

883. **SHRI RANDEEP SINGH SURJEWALA:**

Will the Minister of **Jal Shakti** be pleased to state:

- (a) whether Government is aware of reports regarding the discharge of untreated sewage from residential colonies, slum settlements and cattle pounds along the Pinjore-Mallah Road into the Kaushalya river in Panchkula, the State of Haryana;
- (b) whether the Central Government has received any complaints or reports from the State Government or other agencies regarding the contamination of the Kaushalya Dam reservoir; and
- (c) whether the Central Government has taken cognizance of violations of National Green Tribunal guidelines in this context and if so, details of any directions or advisories issued to the State Government for compliance with these norms?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) As per inputs received from Central Pollution Control Board (CPCB) & Haryana State Pollution Control Board (HSPCB) and the Haryana Irrigation & Water Resources Department (HIWRD), Panchkula, Haryana, there is discharge of untreated sewage from certain residential colonies, slum settlements and cattle pounds located along the Pinjore–Mallah Road into the Kaushalya River in Panchkula, Haryana within the jurisdiction of the Pinjore Municipal Council, Kalka. It is also informed that there exists 5.0 MLD Sewage Treatment Plant in village Manakpur for treatment of sewage.

(b) & (c) This Ministry has so far not received any complaint or report from the State Government or any other agency in this regard. It is the primary responsibility of State / Union Territory Governments and local bodies to ensure required treatment of sewage and industrial effluents before discharging into rivers and other water bodies, land or coastal water for prevention and control of pollution therein. This Ministry, through the Centrally Sponsored Scheme of National River Conservation Plan (NRCP), supplements the efforts of State/UT Governments by providing technical and financial assistance on cost sharing basis for pollution abatement of rivers subject to conformity of NRCP guidelines.
